

because we are so much interested in this matter and so many rumours are afloat?

Shri Y. B. Chavan: I can read out the statement before the House and the House can certainly judge for itself what I ought to have done with referencē to the terms of reference. The objective lessons that need to be learnt have been shared. I have to balance between two things, namely, firstly, the necessity for not disclosing which is not consistent with the public interest; and, secondly, at the same time my keenness to share with the House what I should share with the House.

Some Hon. Members rose—

Shri Jashvant Mehta (Bhavnagar): May I know whether all the recommendations have been published.... (Interruption).

Mr. Speaker: I will again request hon. Members that they might look into the statement first. Then they can express their opinion.

Shri Hem Barua: In that case, it is better if the hon. Defence Minister reads out the statement.

Mr. Speaker: If he reads it out, I will have to allow some questions and if they are allowed then there will be no more opportunity for a discussion. They can choose either of these two. I am prepared to allow half an hour for questions also.

Shri Hem Barua: May I say one thing about this? If he reads it out and we ask certain questions, that will clarify the position and then the discussion that will follow will be a better discussion.

Mr. Speaker: No, the two things cannot go together. Bills to be....

Dr. L. M. Singhvi (Jodhpur): We would like to know, before you proceed to the next item, whether a discussion can follow, as you just now

Amendment Bill
 said, as a matter of course or whether we would have to make a requisition.

Mr. Speaker: I said that requisition shall have to be made and then a decision can be taken. I have said that. Bills to be introduced. Shri B. R. Bhagat.

Shri Prakash Vir Shastri (Bijnor):
 rose—

INCOME-TAX (AMENDMENT)
 BILL*

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

The motion was adopted.

Shri B. R. Bhagat: Sir, I introduce the Bill.

12.08 hrs.

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Mehr Chand Khanna on the 29th August, 1963, namely:

"That the Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, be taken into consideration."

Also, further consideration of amendment moved for reference of the Bill to Select Committee. Shri B. N. Mandal was in possession of the House. He may continue his speech.

*Published in the Gazette of India Extraordinary. Part Section 2, dated 2-9-1963.

†Introduced with the recommendation of the President.